भोजपुर, जहानाबाद, गया इन एरियाज में भी एक्ट्रीसिस्ट्स लोग हैं, जिसिनल भोग भी हैं, जो मेरो चुनाव कांस्टोदयएंसी है, वहां पर चार लोगों की हत्या हुई है। पूरा मिडिया बिहार में ऐसा हो रहा है, इसलिये मेरा कहना है कि इन एरियान में भरतार फेट घर मगी है। जी बहा क्षामंत्री दाहर है। घाडव भेल रहा है, उत्यो लोग उस छर यनम होन षाहते हैं, मुक्ति धाना चाहते हैं। संघर्ष चल रहा है ग्रीर उस संघर्ष के बोच किविनल नोग उसमें भी घुस गये हैं। लेकिन सरकार पूरी तरह से विकल हो गर्वा है। यह सरफार को जिम्मेकरी है, इसलिये में यह चाहता हू कि इस पर पूरे दिन डिवेट हो।

ब्रापको पता है 'स केस डाइल्ट ही गुबा। धेपर में क्राधा था कि सगरा एदशीसदीज बार 1 1 म्रोन हरिवन्स इन जनरल । इसपर पुरे देश में बहुत सी बहुस हुई, लेकिन कुछ न∈ी हुग्रा।डाइलूट ो गया । मैं यह चहता हं कि सरकार एक सर्वदलीय पालियामेन्टरी मामेटी बहाल करे । वह कमेटी जाकर इस बात का पता लगावे कि कौन लोग हैं. किन का हथ है जिले में कीन किमिनल में ग्राया है कि एक भूतपूर्व मंत्री का हाथ है जिसके रहते यह काम हसा । धन्यवाद ।

## Reported attempt to molest a collese , girl in a DTC Bus

SHRI VISHWA BANDHU GUPTA (Delhi): Mr. Vice-Chairman, Sir; I would like to bring to your notice a serious matter which is atiout a DTC bus. It appears that to travel by a DTC bus, you have to be a Physical Training Instructor If you are a girl, then you have to be a phycical Training instructor.

Sir the incident has been published in the "
Hindustan Times today about Mohisha
Verrna, This young lady,' i think,
should'be'congratulated for her bravery arid
her-'presence of mind to be abVto defend
herself in a situation

in which she was put in the DTC bus. li she had not been the kind of person she was, I am sure there would have been srious consequences for the young lady. The question arises as to what is the security provided by the PoSice or by the DTC in the DTC buses in Delhi. It is a matter of serious concern. This is the capital city. There is a university here. There are so many colleges. The girls have to come out and go back alone, sometimes in buses, from their colleges back to their homes at odd hours. If some kind of security is not provided, then it is a serious matter. If the DTC people themselves become culprits in trying to do eve-teasing with that girls, then it is a very serious matter for the Police. The question is as to what are the rules in the DTC. What is the system by which they are able to identify those people who were actually in occupation- of the bus at that, time? sir it is a matter of very serious concern that when the Nizamuddin Police Station people were asked about this matter, they said that they had no report and that they had no jurisdiction. They say that they have no jurisdiction that they cannot find any way to locate those people. And they are not carrying out any enquiries even, now. Sir, if a story appear in DeOhi in a national newspaper on the front page, you can imagine the plight of the parents who will have to send their children to schools r colleges far away, and for then there is no other alternative to this.

Mr. Vice-Chairman, sir, what I w to know is what security measures are provided in the buses. Can there be an ailarm system fitted like in the Railways so that in case a person is in difficulty she can at least pull a chain or attract attention of outsiders or find a way of stopping the bus Now it was a physical strength m'atter for this young lady who had ;o jump, out. and jump out with a culprit. The culprit disappeared and there is no traoe of that person Then' she had managed

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to catch a three-wheeler and she tried to get into it and tried to reach the college. Now, the other matter is as to What action would be taken by the DTC, wither they will be able to fina these penile, whether they will be able to lake action, whether there are rules or standing orders in the DTC system in' this regard in Delhi.

Sir, *the* incidents of eve-teasing are increasing in Delhi. It is a very se:i-ous subject. Sir, on behalf of the whole House, this young lady should be congratulated. Sir, you may also kindly request the Home Minister. who has, been saying so many things about how the crime has declined n. D2lhi to make a statement on this matter as to what steps are bening taken to protect people travelling in the DTC.

SHRIMATI SUDHA VIJAY JOSH! (Maharashtra). . Sir, I associate myself with the observations made by 'ion.

Member

SHRIMATI KANAK MUKHER-JEE (West Bengal). Sir, I have also given notice.

THE VICE-CHAIRMAN (SHRI JA. GESH DESAI);: I will allow you.

SHRIMATI BIJOYA CHAKRA-VARTY (Assam)-. We want 10 know the result early

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Your name will be associated. (Interruptions)

SHRI ANAND SHARMA (Himacha' Pradesh).- Sir, like me. some other Members have also given notice and you have been kind enough to assure them that they will also be able to express their views on this.

Sir, Mr. Vishwa Bandhu Gupta has, of course, highlighted what has happened. But I am sure many hon. Members want to know the details of the incident. Sir, on llth of August, a student of Indraprastha College, Monisha Verma, had gone to driver a letter to prominent sportsman,

Mr. Bishan Singh Bedi, who works with the Steel Authority of India, and ai Alipur Road \* she wanted to board a bus to go back to her college. It was 11 in the morning, it was broad daylight. She'stopped a DTC bus with cunning, she asked the driver and the conductor whether she can board the bus, whether the bus to the college. They in affirmative, assured her that the bus will go to the college. It is the intention here. And she boarded the bus. The moment she boar: they started making lecherous, lurid advances towards the girl.- When she cried for help, there were no- other passengers but the DTC personnel in uniform because, this was no leguiar bus and this was a main

ance vehicle. And they pounced upon this poor, hnpless girl who was all by herselt ] agree, we will have to admire the courage of this young girl who fought these lecherous, despicable characters who tried to molest, who tried to outrange the modesty of this young lady ..." daylight in the DTC bus. Not only that. She fought, she jumped out of a running bus and she managed to catch a three-wheeler to take her to the college where she said she fell out of the bus. And she collapsed, she fainted afterwards. And she had to be hospitalised.

Sir, an FIR has been lodge-i about this incident On the 13th. And the DCP, as per the news reports today, has said thai the civil lines police station where the FIR was originally lodged, has transferred the complaint to the Lodhi Road police station because of the question of jurisdiction. Sir, it does not end here. Now they say that the Lodhi Road police station has transferred the complaint to the Nizamuddin police station because 01 the exact spot pointed out by the girl where they were about to molest her, which is in the jurisdiction of the Nizamuddin police stat'on. This is most shocking and shameful. We must hang our heads in shame. This has , happened in the capital city of Delhi in broad daylight and they have the

audacity to make this statement. They wresting over jurisdiction DTC Plies all over Delhi and it is the res-sibility of the DePhi Police and the DTc authorities to provide security to the commuters and passengers. Sir, we have in this very Kouse discussed . in the past on several occasions how the DTc employees by their most vulgar, rude and uncivilised behaviour have been harassing the commuters .' on top of that the DTC has now en some private buses on its routes. There is no guarantee about the antes cadents of their conductors and drivers and what is the training they have been provided. But sir, without going question I would like to make two specific points and seek clarification from the Government for information. First of alii it was the responsibility of the police once this, comprint was filed to take immediate action and we must express our un-happiness and shock at the callous manner in which the police authorities treated this as a regular complaint when in broad daylight this happened to a young girl, secondly, Sir, what about the DTC? Can they escape responsibility? The DTC people have a regular register wtiere they keep track about the movement of maintenance vehicles. They have their log books and from that they can easily make out which vehicle which maintenance staff was on Alipore Road at H a.m. on the 11th of August. Those DTC officials who have not provided this information to the police should bs suspended. They are also culprits because this is conhivahCg and they are shielding the culprit's. And these particular employees should not only be arrested forthwith but should be dismissed from service. They should be given exemplary punishment and in future both the DTC and the police should provide ample security to passengers an(j they must ensure that there is a regular supervisory staff in the maintenance vehicles and their movements are tracked on a regular |,&sis.

One more thing, Sir, I demand immediate seizure of the log books of

the mamtemnce vehicle, immediate seizure, today itself. Thank you.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI). We shall skip the lunch hour.

SHRI M. S. GURUPADASWAMY (Karnataka). Mr. Vice-Chairman, Sir, r associate myself with the views expressed by my predecessor on this particular issue. Sir, this is not a solitary instance which has taken place. We have been seeing such

ces during the past. The DTC buses have become Vehicles of shame and torture and harassment particularly for young women. And those who are indulging in such crimes are DTC men mostly. There may be others also but in this particular case, Sir, it is trie DTC staff which is involved in this crime. I admire the bravery and the courage of Monisha Verma who is a student of M.A. in Indraprastha College. If she had not been an atfetete. if she had not possessed the courage, ths valour, perhaos she would not have been safe in the hands of these hooligans I don't blame the entire staff in the DTC; but it is very obvious that somw of them are criminn's, or criminal-minded. They are like vultures who prey on young girls who enter the buses. In this case, there have been two omissions unfortunately, omission on the Part of the DTC staff" and the estabUshment, and the failure of the police. This has been pointed out by my friend, Mr. Anand Sharma. Jurisdiction should not come in the way of taking action. This is my point. We have been coming across such cases of jurisdiction being raised by the police. To my mind, when such crimes are' committed, jurisdiction should not come in the way of taking action. It should not bar' anybody in any police station contacting another police station under when such cases come up. Phones are provided for this purpose and they can immediately contact the other police station. The police officer can request his counterpart to take up the case immediately. It does not require more than five minutes. This is

[Shri M. S. Gurupadaswamy].

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my point. Jurisdiction should not be quoted as an excuse for escaping re-ponsibility. Secondly\* the DTC union has also got a responsibility. They fight for the rights of the workers but when such things happen, I expect the union also to take up the responsibility, in this particular case also, I do not think the union office-bearers or the functionaries 'have moved in the matter. What prevents them from taking action from identifying the culprits? It is the responsibility of the union to see that such things do not happen. Therefore the union also should play a role and take up the responsibility.

Lastly, i would like that this young lady should be compensated. She has broken her leg, as we have seen in the photograph. I think she should be adequately compensated and those in charge in the establishment should go to her and console her and give her the courage for having done this act of bravery.

SHRIMATI KANAK MUKHER-JEE (West Bengal): Sir, I associate myself with the views expressed by my friends on this special mention. Actually, I had also given notice of a special mention on this issue. Today's newspaper, The Hindustan Times gave us the shocking news "College girl kicks off pawing DTC men". We have so many laws and rules on crimes against women and We have pending before us a Bill but in spite of all this, it is most shocking to see such incidents taking place in a civilised country like ours, especially in the capital city of Delhi. I have no words to condemn those culprits, I do not know how the police administration can be so- callous. My .friends have mentioned how callouS'thS' hehavroiu-of thepolice Was. I am afraid, the honour and dignity of women are not safe in the hands of .such .an administration. I amr.:proud-.oi this bold- girl who .had shown'valour and courage in saving her honour and dignity. She should be congratulated on-behalf of

the Government and on behalf of all of us. The hon. Minister should make a gtatement on this in the House. I would also urge upon the Government to order a judicial inquiry into this matter and to see that exemplary punishment is meted out to the culprits.

## Government's Failure to Repatriate the Money Received as Commission by Shri L. M. Thapar

SHRI GURUDAS DAS GUPTA (West Bengal): Sir, I hope you have not forgotten Mr. L. M. Thapar. I raise this question regarding Mr. L. M. Thapar. I would like to be told by the Government whether the case pending against Mr. L. M. Thapar has been withdrawn and he has been exonerated of the charges which have been brought against him.

Why I raise this? I raise this because you remember, Sir, he was arrested in September, 1986, for violating foreign exchange regulations. He was bailed out after a midnight drama. He was bailed out specifically on the condition that he will be bringing back the money he had confessed to have secreted away in a foreign bank, outside this country. This man, who has violated the law, who confessed to his crime, was bailed out on the condition that he will bring back the money. What is this money? He received Rs. 2.5 crores of foreign exchange as commission from M/s Louis Dreyfus against supply of edible oil worth Rs. 100 crore to the State Trading Corporation of India.

The Government of India stated categorically in this House charges relating to Rs. 11 crores worth of foreign exchange violation were pending against him. This happened two years ago. But even after these two years, he has neither brought back the money nor Government has' moved the court to- cancel his bail nor any punishment been, inflicted on him. No. The Enforcement Department has fixed